

the system of payment of Over time Allowance in Government offices accepted;

(b) whether modalities for grant of extra work allowance in lieu of overtime allowance have been worked out;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the time by which these are likely to be worked out?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (d). Central Government accepted the recommendations of the Fourth Pay Commission to discontinue the system of Over-time Allowance in Government offices and to allow Extra Work Allowance to specific categories of employees under prescribed conditions, in September, 1986. The modalities for implementing this decision could not be finalised so far because of the process of consultation with the Staff Side of the National Council, major Ministries/Departments employing operational staff and Ministry of Finance. Every effort is being made to finalise the modalities at the earliest.

Microwave Linkage to Ahmedabad and Rajkot

464. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Gujarat has made a proposal to establish a Microwave linkage to Ahmedabad and Rajkot with other Kendras of the State for Regional Net work; and

(b) if so, whether provision has been made for such linkage with INSAT-II Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MIN-

ISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b). Yes, Sir. However, considering the development of wide-band microwave circuits in the country, it has been decided to distribute Regional TV Service in Gujarat via satellite on availability of suitable capacity.

Rehabilitation of Children

465. SHRI NARSINGRAO SURYAWANSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of Government has been drawn to the news-item published in the "Deccan Herald" dated 3 November 1990 captioned "Child traffickers held", and

(b) if so, the steps taken for the rehabilitation of the rescued children and prevention of such activities in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Government have seen the news-item.

(b) The registration, detection, investigation and prevention of crime is the responsibility of the State Governments/Union Territory Administrations. They have to take steps for the prevention of trafficking in children and also for their rehabilitation.

Under the Juvenile Justice Act, 1986, rescued children have to be produced before the Juvenile Welfare Boards by the concerned State Police and restored to parents or sent to appropriate homes.

Conference on Fire Safety

466. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether Defence Fire Research Institute had organised an International Conference on Fire Safety in New Delhi from 19 to 23 November, 1990;

(b) if so, the details of the experts from all over the World who participated in the conference; and

(c) the outcome of discussions held at the conference?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) No, Sir. International Conference on Fire Safety Management held at New Delhi during November 19-21, 1990 was organised by International Institute of Fire Safety Management, New Delhi.

(b) The conference was attended by 76 participants which included 64 participants from UK and USA.

(c) The conference made number of useful observations on various aspects of fire safety management. It emerged that there was urgent need to impart mass training at all levels of organisations so that fire protection becomes part of institutionised involvement. There was considerable scope for development of fire extinguishing chemicals, fire retardant & fire resistant materials, equipments for efficient and effective delivery of extinguishant and fire detection & alarm systems.

Production Target of H.A.L.

467. SHRI M.V. CHANDRASHEKARA MURHTY: Will the PRIME MINISTER be pleased to state:

(a) whether Hindustan Aeronautics Limited, Bangalore, has failed to achieve the production target during the last one year; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) and (b). The Value of Production at H.A.L. exceeded the target for the year 1989-90.

Study Material for C.A. Examinations

468. PROF. VIJAY KUMAR MALHOTRA:
SHRI GANGA CHARAN LODHI:

Will the PRIME MINISTER be pleased to refer to the replies given on 17 April, 1990 to Unstarred Question No. 5027 and on 24 April, 1990 to Unstarred Question No. 6152 and state:

(a) the efforts made so far to prepare and publish the study material for Chartered Accountants examinations in Hindi medium and also to provide question papers for intermediate and final examinations in Hindi;

(b) the outcome thereof;

(c) whether the qualified and experienced persons are available in the Institute for this purpose; and

(d) if so, the reasons for not entrusting the translation work to them?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). The Institute of Chartered Accountants of India which conducts the Chartered Accountants Examinations has approached several organisations including private publishers to get the study material for its examinations translated into Hindi. However, because of the technical nature of the work, these efforts have not been fruitful as yet. As regards the question papers, the Institute presently provides